

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418

IA/1434/ND/2022 IA/315/ND/2024 in IB/2560/ND/2019

IN THE MATTER OF:

Redhex It Solutions Pvt Ltd	...	Applicant
Versus		
Macor Packaging Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Anand Prakash & Adv. Sonal Khattri and Adv. Praveen Mishra in IA NO./315/2024 for PRA
For the Liquidator	: Mr. Mohd Nazim Khan, Liquidator of Macor Packaging Limited
For the I.T. Department	: Mr. Gaurav Gupta,SSC, Mr. Shivendra Singh, JSC, Mr. YojitPareek, JSC, Mr. Namit Gupta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1434/ND/2022:-

This Tribunal vide order dated 28.08.2023, granted a final chance to statutory authorities to raise their respective objections/observations, with regard to proposed scheme of compromise and arrangement. However, as on date no report has been filed by the statutory authorities. As a last and final opportunity, one week time is granted to file their report. List on **13.08.2024**.

IA/315/ND/2024;-

List on **13.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)